



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A. No.060/00071/2020

Chandigarh, this the 24th January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Swaran Singh son of Sh. Jagir Singh, aged 54 years, presently working as Motor Lorry Driver, Office of Executive Engineer, Amritsar, Central Division, CPWD, Amritsar and resident of House No. 21, Harkrishna Nagar, Link Road, Sultanpur – 144626.
2. Gurmail Singh son of Sh. Santa Singh, aged 52 years, Office of Executive Engineer, Amritsar, Central Division, CPWD Amritsar and resident of Ward No. 6, House No. 321, Raja Sansi Road, Tehsil Ajanala, District Amrtisar – 143001.
3. Sat Pal son of Sh. Saroop Singh, aged 52 years, working as MLD, Office of Executive Engineer, Jalandhar Central Division, Kendriya Sadan, 2nd floor, Surya Enclave, Jalandhar- 144009. And resident of 11, Silver Enclave Extension Ladowali Road, Jalandhar – 144001.

Group 'C'

....Applicants

(BY: MR. D.R. SHARMA, ADVOCATE)

Versus

1. Union of India through the Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi – 110001.
2. Director General, Cntral Public Works Department, East Block-1, Level-7, R.K. Puram, New Delhi-110066.
3. Superintending Engineer, Jalandhar Central Circle CPWD, Kendriya Sadan, 2nd Floor, Surya Enclave, Jalandhar – 144001.

... .Respondents

O R D E R(Oral)



SANJEEV KAUSHIK, MEMBER (J):

1. M.A. No. 060/00146/2020 is allowed and the applicants are permitted to join together to file this O.A.
2. Applicants are before this Court, alleging discrimination against them by the respondents.
3. Heard.
4. Learned counsel argued that the services of the similarly placed persons have been regularized with effect from the date they passed the trade test, but the applicants have been discriminated against by not granting the relevant benefit. Taking a cue from the order dated 07.02.2019 (Annexure A-1) whereby a junior has been regularized from retrospective date when he passed the trade test, the applicants moved a representation dated 16.05.2019 (Annexure A-2). It has been informed vide letter dated 22.07.2019 (Annexure A-3) that the representation of the applicants has been forwarded to Respondent No. 2. Learned counsel contended that till date the relevant benefit has not been extended to the applicants and prayed that the applicants would be satisfied



if a direction is issued to the respondents to consider and decide their claim within a stipulated period.

5. Considering the limited prayer made on behalf of the applicants, I dispose of this O.A., in limine, with a direction to the respondents to decide the claim of the applicants, as raised in the indicated representation (Annexure A-2) in view of the fact that similarly placed persons have been given the relevant benefit. If the applicants are found similarly situated like the persons who have been granted the benefit vide order dated 07.02.2019 (Annexure A-1), the similar benefit be extended to the applicants, otherwise a reasoned and speaking order be passed within a period of two months from the date of receipt of a copy of this order.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 24.01.2020

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